

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6213  
ANSWERED ON:05.05.2015  
ATTACK ON JUDGES AND MAGISTRATES  
Senguttuvan Shri Balasubramaniam

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether incidents of violent/physical attacks on judicial institutions, public prosecutors, Government advocates, lawyers and the serving members of judiciary, namely judges and Magistrates are on the rise in the country;
- (b) the total number of such cases reported, guilty arrested and the action taken against them during each of the last three years and the current year, State-wise; and
- (c) the corrective steps taken by the Government and State Police to check such cases and provide security to such persons?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): No Such data is maintained centrally. Since, 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and there fore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies as also for protecting the life and property of the citizens.